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ASSAM ACT VIII OF 1943

THE SHILLONG (ATTACHMENT OF SALARIES) ACT, 1943.

(Passed by the Assam Legislature)

(Received the assent of the Governor on the 2nd July 1943)

[Published in the *Assam Gazette* of the 7th July 1943]

And Act to amend the Rule for the Administration of Justice and Police in the Khasi and Jaintia Hills District so far as they apply to the British portion of Shillong.

Preamble.

WHEREAS by Notification No.2618-A.P., dated the 29th March 1937, the Governor of Assam was pleased, under the powers vested in him by section 6 of the Scheduled Districts Act, 1874, to prescribe certain Rules for the Administration of Justice and Police in the Khasi and Jaintia Hills District (hereinafter called "the said Rules"); and

Act XIV
of 1874.

Whereas it is expedient to amend a provision of the said Rules so far as they apply to the British portion of Shillong.

It is hereby enacted as follows:—

Short title and commencement.

1. (1) This Act may be called the Shillong (Attachment of Salaries) Act, 1943.

(2) It shall come into force on such date as the Provincial Government may specify by Notification in the Official Gazette.

Definition.

2. In this Act, "Shillong" means the British portion of the Khasi and Jaintia Hills District, other than that declared to be a Partially-Excluded area under the Government of India (Excluded and Partially Excluded Areas) Order, 1936.

Substitution of a clause.

3. So far only as it applies to Shillong, for clause (i) of the proviso to sub-rule (1) of rule 34 of the said Rules, the following shall be substituted, namely:—

"(i) the salary or allowances equal to salary of any such public officer or servant as is referred to in clause (h), while on duty, to the extent of the first hundred rupees and one-half the remainder of such salary or allowances;

Provided that where the whole or any part of the portion of such salary or allowances liable to attachment has been under attachment, whether continuously or intermittently for a total period of twenty-four months, such portion shall be exempt from attachment until the expiry of a further period of twelve months and, where such attachment has been made in execution of one and the same decree, shall be finally exempt from attachment in execution of that decree."

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